

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 111**

**CP No. 95/Chd/Hry/2022**

**IN THE MATTER OF:**

**Hundred Percentile Education Pvt. Ltd. ...**

**Appellant**

**Versus**

**Registrar of Companies, NCT of ...  
Delhi And Haryana**

**Respondent**

**Under Section: 252(3), CA 2013**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Appellant** : Mr. Manish Kumar Singh, Advocate.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, at the request of the Ld. counsel for the appellant, this matter is adjourned to 03.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**